CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.323/MP/2025

: Petition under Section 79(1)(a) and (f) of the Electricity Act, 2003 Subject

and Article 9 of the Power Purchase Agreement dated 3.1.2022 seeking Working Group Report, 2022 as a Change in Law event.

Petitioner : SJVN Limited (SJVN)

: Gujarat Urja Vikas Nigam Limited (GUVNL) and Ors. Respondents

Petition No.333/MP/2025

: Petition under Section 79 (1)(a) and Section 79(1)(f) of the Subject

> Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 12 of Power Purchase Agreement dated 24.08.2023 seeking declaration of the working group report, 2022 as a Change in Law Event and Consequential Determination of quantum and Mechanism of

Compensation on Account of Change in Law Event.

: NTPC Limited (NTPC) Petitioner

: Kerala State Electricity Board Limited and Ors. Respondents

Date of Hearing : 29.4.2025

: Shri Jishnu Barua, Chairperson Coram

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Anushree Bardhan, Advocate, SJVN

Ms. Ritika Singh, Advocate, SJVN

Shri Ajay Gupta, SJVN

Shri Venkatesh, Advocate, NTPC Ms. Priya Dhankhar, Advocate, NTPC Shri Abhishek Nangia, Advocate, NTPC Shri Nikunj Bhatnagar, Advocate, NTPC

Ms. Drishti Rathi, Advocate, NTPC

Shri Anand Ganesan, Advocate, GUVNL Shri Parth Bhalla, Advocate, GUVNL Shri Utkarsh Singh, Advocate, GUVNL Shri Shubham Arya, Advocate, CTUIL Ms. Pallavi Saigal, Advocate, CTUIL Shri Rishabh Saxena, Advocate, CTUIL

Shri Ranjeet Singh Rajput, CTUIL

Shri Lashit Sharma, CTUIL Shri Gajendra Sinh, NLDC Shri Rahul Shukla, NLDC

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petitions have been filed inter alia seeking a declaration that the Working Group Report, 2022, constitutes a Change in Law event under the respective Power Purchase Agreements.

- 2. Considering the submissions made by the learned counsels for the Petitioners, the Commission directed as under:
 - (a) In Petition No. 323/MP/2025, the Petitioner is to implead Grid Controller of India Limited (GCIL) as a party to the Petition and file a revised memo of parties within a week.
 - (b) Admit and issue notice to the Respondents, subject to just exceptions;
 - (c) The Respondents to file their respective replies, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter.
 - (d) The Petitioners are directed to furnish the following information and/or clarification, on an affidavit, within three weeks, with a copy to the Respondents:
 - (i) How does the "Report of the working group" constitute a Change in Law?
 - (ii) Information as per the table below with the relevant supporting documents:

RE Plant Particulars							
	Project Name:						
	Capacity (in						
	MW):						
	Bid Cut-Off						
	Date:						
Project Details	SCOD:						
	COD (date-						
	wise capacity						
	declared						
	COD):						
	Technology						
	(Solar/ Wind/						
	Hybrid):						
	Project						
	Location:						
	Nearest IMD	Name:			Distance	from project (k	(Ms):
	Station:						,
			Design Para	mete	ers		
			Consider	Cor	respondi	Considere	Correspo
			ed while	ng (CEA	d after the	nd-ing
Particulars			bidding	Regulations 2007 & Amendment		Working	clause of
						Group	CEA
						Report,	Regulatio
			s		2022	ns and	
							WGR
Point of Reference	e:						

Point of Interconn	nection (POI):					
Ambient	D · · · · · · · · · · · · · · · · · · ·					
Temperature	Basis for conside	eration of such				
Temperature	temperature Temperature (°C	`\		1	<u> </u>	
extreme	Temperature (C)				
considered	Basis for conside	eration of such				
	temperature					
Rated active	At ambient temp	erature				
power output	At extreme temp	eratures				
Reactive power	At ambient temp	erature				
capability at the Rated active	At extreme temp	peratures				
output		Consoitu				
Reactive Power	Dynamic*	Capacity (MVAr)				
Capability at	Dynamic	Equipments ^{\$}				
design		Equipments				
temperature		Capacity				
(degrees)	Static	Equipments ^{\$}				
(degrees)	Otatio	Equipments				
(degrees)	Particulars	Equipments		lered while	Post WGR R	Report 2022
(uegrees)		' '		lered while dding	Post WGR R	Report 2022
(degrees)		Towards installation of			Post WGR R	Report 2022
(degrees)		Towards			Post WGR R	Report 2022
Financial implicat	Particulars ion against	Towards installation of Dynamic compensation			Post WGR R	Report 2022
Financial implicat	Particulars ion against equipments	Towards installation of Dynamic compensation devices			Post WGR R	Report 2022
Financial implicat Reactive Power e (Copy of Purchas	Particulars ion against equipments e Orders to be	Towards installation of Dynamic compensation devices Towards			Post WGR R	Report 2022
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Financial implicat Reactive Power e (Copy of Purchas	Particulars ion against equipments e Orders to be	Towards installation of Dynamic compensation devices Towards installation of Static			Post WGR R	Report 2022
Financial implicat Reactive Power e (Copy of Purchas enclosed, where	Particulars ion against equipments e Orders to be	Towards installation of Dynamic compensation devices Towards installation of Static compensation			Post WGR R	Report 2022
Financial implicat Reactive Power e (Copy of Purchas enclosed, where p crores)	Particulars ion against equipments e Orders to be placed) (in Rs	Towards installation of Dynamic compensation devices Towards installation of Static compensation devices			Post WGR R	Report 2022
Financial implicat Reactive Power e (Copy of Purchas enclosed, where p crores)	Particulars ion against equipments e Orders to be placed) (in Rs	Towards installation of Dynamic compensation devices Towards installation of Static compensation devices			Post WGR R	Report 2022
Financial implicat Reactive Power e (Copy of Purchas enclosed, where p crores)	Particulars ion against equipments e Orders to be placed) (in Rs	Towards installation of Dynamic compensation devices Towards installation of Static compensation devices ver study report			Post WGR R	Report 2022
Financial implicat Reactive Power e (Copy of Purchas enclosed, where percentage) Date of submission to CTUIL/ concern Status of Complian (compliant/ noncern)	Particulars ion against equipments e Orders to be placed) (in Rs on of Reactive Powned RLDC# ance to Reactive P	Towards installation of Dynamic compensation devices Towards installation of Static compensation devices wer study report	bi	dding	Post WGR R	Report 2022

^{\$} Reactive Power support equipment is planned to be installed before the Working Group Report, 2022, and additional equipment is installed/ planned to be installed after the working group report, and the financial impact thereof.

Detailed Study Report pre and post WGR 2022 to be submitted

The details of the additional equipments installed for meeting the new (iii) requirements as per the Working Group Report 2022, which is being claimed by the Petitioners as a Change in Law as per the table below:

Project	Plant	Bid	SCOD	Date of	COD	The	Additional
Name	Capacity	cut-off		FTC		equipment	equipments
	(in MW)	date		approval		installed /	installed / proposed
				by Grid-		planned be	to be installed after
				India		installed prior	the issuance of the
						to the	working group
						issuance of	report for which a
						the working	change in law claim
						group report	is raised
						-	

The Petitioner is seeking declaration of the Report of the Working Group (iv) in July 2022 as a Change in Law event on account of issues such as Point of Interconnection, design the generating station, rated reactive power at rated active power output and capability to operate at least up to 'V Curve'. Furnish the increase in reactive power capability (in MVAR) on each such parameter, prior to the working group report vs. after the working group report, as per the table below:

SI. No.	Parameter	Maximum Reactive Power Capability (in MVAr) prior to the working group report	Maximum Reactive Power Capability (in MVAr) after the working group report
1	Point of Interconnection (PoI) will be the 'point of reference' for the assessment of compliance with CEA Regulations.		
2	Requirement to demonstrate dynamic reactive power capability to operate at least up to 'V Curve' boundaries (0.95 lag/lead).		
3	Requirement of designing the generating station considering temperature extremes.		
4	Generating Station should be able to deliver rated Reactive Power at 'rated output'		

Present status of installation of additional reactive compensation devices and their compliance status as per the table below:

SI.	Petiti	Project	Detail of	Date of	Additional	Present	If the
Ν	on	Capaci	additional	installation	cost	status of	Petitioner
0.	No.	ty (in	static/dyna	of	incurred	complian	has
		MW)	mic/ hybrid	additional	towards	ce to the	installed
			reactive	dynamic	installation	CEA	the static/
			devices	reactive	of	standard	hybrid
			installed	compensat	additional	s for	reactive
			along with	ion devices	static/dyna	connectiv	power
			their rating		mic/ hybrid	ity	compensat
			after the		reactive	(complia	ion device,
			working		compensati	nt/ non-	the
			group report		on devices	complia	Petitioner
					(In INR)	nt/	is to

			partially complia	provide the details of
			nť)	the specific approval for the installation of such a device

(e) The GCIL to file the following information on an affidavit within three weeks in respect of the Petitioner's project:

rrooponding
rresponding A Regulation/
M/ letters etc.
est revision
est revision e (if any):
c (II ally).
- and Post-
R compliance
tus and basis
declaring so.
/ I

The Petitions will be listed for hearing on 17.7.2025. 3.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)